

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
I.A. NOS. 4 & 8
IN
CIVIL APPEAL NO. 5302 OF 2006

M/S ASHOKA SMOKELESS COAL IND.P.LTD.& ORS

Appellant(s)

VERSUS

UNION OF INDIA AND ORS.

Respondent(s)

WITH

I.A. NOS. 1 & 2 IN T.C.(C) NO. 7/2006

I.A. NO.1 IN T.C.(C) NO. 10/2006

I.A. NOS. 1,2,4,5 & 6 IN T.C.(C) No. 101/2005

I.A. NOS. 1-4 IN T.C.(C) No. 31/2006

I.A. NO. 1 IN T.C.(C) No. 26/2006

I.A. NO. 1 IN T.C.(C) No. 25/2006

CONMT.PET.(C) No. 50/2007 IN T.C.(C) NO. 41/2006

CONMT.PET.(C) No. 357/2011 In T.C.(C) No. 101/2005

CONT. PET (C) 138/2007 In C.A. No. 5302/2006

CONT. PET (C) 139/2007 In C.A. No. 5302/2006

CONT. PET (C) 56/2007 In C.A. No. 5317/2006

I.A. NOS. 7,8 & 9 IN C.A. No. 5324/2006

I.A. NOS. 3-11 & 12-13 IN C.A. No. 5303/2006

I.A. NOS. 3 & 4 IN C.A. No. 5304/2006

Signature Not Verified

I.A. NOS. 3 & 4 IN C.A. No. 5307/2006

Digitally signed by
R.NATARAJAN
Date: 2016.05.14
12:45:52 IST

CONMT.PET.(C) No. 135/2007 In C.A. No. 5314/2006

Reason:

I.A. NOS. 4 & 5 IN C.A. No. 5311/2006

CONMT.PET.(C) No. 282/2007 In C.A. No. 5315/2006

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I.A. NO. 3 IN C.A. No. 5320/2006

I.A. NO.2 IN T.C.(C) NO. 15/2006

I.A. NO.1 IN T.C.(C) NO. 16/2006

CONMT.PET.(C) No. D30687/2007 IN

T.C.(C) NO. 17/2006

I.A. Nos. 1,2,4,5 & 6 in T.C.(C) No. 101/2005
(With appln.(s) for directions and Office Report)

I.A. Nos. 1-4 in T.C.(C) No. 31/2006
(With appln.(s) for directions and Office Report)

I.A. No. 1 in T.C.(C) No. 26/2006
(With appln.(s) for directions and Office Report)

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CONMT.PET.(C) No. 50/2007 IN T.C.(C) NO. 41/2006

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CONT. PET (C) 139/2007 In C.A. No. 5302/2006

CONT. PET (C) 56/2007 In C.A. No. 5317/2006

I.A. Nos. 7,8, & 9 in C.A. No. 5324/2006
(With appln.(s) for directions and Office Report)

I.A. Nos. 3-11 & 12-23 in C.A. No. 5303/2006
(With appln.(s) for directions and Office Report)

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I.A. Nos. 3 & 4 C.A. No. 5304/2006
(With appln.(s) for directions and Office Report)

I.A. Nos. 3 & 4 in C.A. No. 5307/2006
(With appln.(s) for directions and Office Report)

CONMT.PET.(C) No. 135/2007 In C.A. No. 5314/2006
(With Office Report)

I.A. Nos. 4 & 5 in C.A. No. 5311/2006
(With appln.(s) for directions and Office Report)

CONMT.PET.(C) No. 282/2007 In C.A. No. 5315/2006
Office Report)

I.A. No. 3 in C.A. No. 5320/2006
(With appln.(s) for directions and Office Report)

I.A. No. 2 in T.C.(C) NO. 15/2006
(With appln.(s) for directions and Office Report)

I.A. No. 1 in T.C.(C) NO. 16/2006
(With appln.(s) for directions and Office Report)

CONMT.PET.(C) No. D30687/2007 IN T.C.(C) NO. 17/2006

CONMT.PET.(C) No. 19/2006 In T.C.(C) No. 19/2006
(With appln. (s) for directions and Office Report)

I.A. No. 1 in T.C.(C) NO. 21/2006
(With appln.(s) for directions and Office Report)

I.A. Nos. 2-11 in T.C.(C) NO. 27/2006
(With appln.(s) for directions and Office Report)

I.A. Nos. 1-4 in T.C.(C) NO. 28/2006
(With appln.(s) for directions and Office Report)

I.A. No. 1 in T.C.(C) NO. 29/2006
(With appln.(s) for directions and Office Report)

I.A. Nos. 1 & 2 T.C.(C) NO. 39/2006
(With appln.(s) for directions and Office Report)

I.A. Nos. 2-4 in T.C.(C) NO. 42/2006
(With appln.(s) for directions and Office Report)

I.A. No. 4 in T.C.(C) No. 19/2006
(With appln. (s) for directions and Office Report)

CONMT.PET.(C) No. 18/2006 In T.C.(C) No. 101/2005

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(Office Report)

I.A. No..../2008 in T.C.(C) No. 36/2006
(With appln.(s) for directions and Office Report)

I.A. No..../2008 in T.C.(C) No. 40/2006
(With appln.(s) for directions and Office Report)

Date : 10/05/2016 These applications and contempt petitions were
called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE
HON'BLE MR. JUSTICE AMITAVA ROY

Counsel for parties:Mr. A.K. Sanghi, Sr. Adv.
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For M/s. Meharia & Company

Mr. Manish Kumar Saran, AOR

Mr. Rajesh Singh, AOR

Mr. Neeraj Shekhar, AOR

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Mr. Devashish Bharuka, AOR

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Mr. V. K. Verma, AOR

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Mr. N.D.B. Raju, Adv.
Mr. N. Ganpathy, AOR
Mr. Rohan Ganpathy, Adv.

Mr. Neeraj Shekhar, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties.

In view of the Office Report dated 09.05.2016, we do not think
it is further necessary to pass any order on these IAs and
Contempt Petitions.

Accordingly, the IAs and Contempt Petitions are disposed of in
terms of the signed order.

(R.NATARAJAN)
Court Master

(SNEH LATA SHARMA)
Court Master

(Signed order is placed on the file)